

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2019.**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt.
Ltd.**

Under Section 9 of IBC Code, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present:

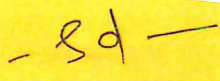
Mr. Arvind Gargi, RP, Ms. Heerika Shukla, PCS, Mr. Rahul Menduratta, Mr. Alok Kumar Kuchhal, Ex-IRP, Advocates for the Petitioner

Mr. Krishnendu Datta, Mr. Gaurav Singh, Mr. Vaibhav Jain, Mr. Lavanya Kaushik, Mr. Shashank Pandey, Mr. Yogesh Jagia, Mr. Aditya Dewan, Ms. Alisha Chopra, Advocates for the Respondent

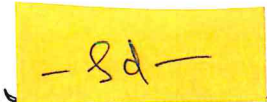
ORDER

Ld. counsel for the objector prays for a copy of the affidavit. Ld. RP appearing submits that it contains a reference to the valuation report which cannot be made public. He is, therefore, directed to give copy of the affidavit minus the valuation report to the Ld. Counsel for the objector.

To come up on 20th December, 2019



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**